

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3570  
ANSWERED ON:29.07.2009  
CODE OF CONDUCT FOR PUBLIC FUNCTIONARIES  
Patasani Dr. (Prof.) Prasanna Kumar

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) whether there is any code of conduct applicable to public functionaries including Chief Ministers of States and Union Ministers, etc.; and

(b) if so, the details thereof?

**Answer**

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs. (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): The Ministry of Home Affairs has formulated the Code of Conduct for Ministers (both Union and State) which every member of the Union Council of Ministers at the Centre and the Chief Minister/Ministers in the State are expected to follow.